

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 121
(IB)-244(PB)/2019

IN THE MATTER OF:

Stressed Asset Stabilization Fund (SASF) Applicant/petitioner

Vs.

Jain Studio

.... Respondent

Order under Section 7 of IBC, 2016

Order delivered on 06.02.2020

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S.K MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant: Ms. Anju Bhushan Gupta & Mr. Kanishk Rana,
Advvs.

For the respondent Mr. Asif Ahmad, Mr. Vikhyat Oberoi, Advvs.

ORDER

Ld. Counsel for the respondent states that application being CA-867(PB)/2020 has been filed enclosing the certified copy of the Board Resolution of the Corporate Debtor, wherein decision has been taken that they will not object to the initiation of CIRP of the Corporate Debtor since the company is in financial difficulties. The physical copy of the application is not found in the Court file.

List on 17.02.2020.

Sd/ —

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

Sd/ —

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)

06.02.2020
Nikhil